



On the asking of the Court, Mr. Ankur Mittal, Addl., AG, Haryana accepts notice on behalf of State-respondents No.1 to 3.

At this juncture, this Court is not in a position to comment upon the validity of marriage and majority of the petitioners in terms of their respective

ages, however, respondent No.2 can be asked to have a fair look on the grievance of the petitioners in order to ascertain veracity of allegations

made by the petitioners. Respondent No.2 would be at liberty to devise his/her own mechanism to ascertain the truth. He/she would also be at liberty

to join the petitioners or any other person acquainted with facts in issue. In case respondent No.2 finds that there is some truth in the allegations of

the petitioners, then he/she shall proceed to take appropriate action in accordance with law.

The aforesaid order is being passed at this stage without meaning anything on the merits of the case. Respondent No.2 would pass necessary order

without being influenced by any observation made by the Court in terms of pleadings at this stage. This order shall not debar the official respondents

from proceeding against any of the party in accordance with law in case they are involved in some other case. It would be appreciated if the

representation filed by the petitioners is decided within a period of one month from today keeping in view the threat perception shown by the

petitioners.

Petition stands disposed of.